

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 103**  
**(IB)-1788(PB)/2018**

**IN THE MATTER OF:**

Sarika Somvanshi & Ors.

.... Applicant/petitioner

Vs.

M/s. R.S. Stones Pvt. Ltd.

.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 31.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner/Applicant: Mr. Kushal Bansal, Adv.

For the respondent Mr. Shreyus S. Joshi, Adv.

**ORDER**

Learned counsel for the respondent states that reply shall be filed within ten days with a copy in advance to the counsel for the petitioner along with the vakalatnama and board resolution of the respondent company authorising him to appear.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 20.02.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**